

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 59, 84, 99 of 2011 & 85 of 10

Dated: 11th July, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 59 of 2011

**N.T.P.C. Limited
Versus
C.E.R.C. & Ors.**

.... Appellant (s)

...Respondent (s)

Counsel for the Appellant (s) :

Mr. M.G. Ramachandran
Ms. Swapna Seshadri
Ms. Swagatika Saho Mishra

Counsel for Respondent (s):

Mr. Pradeep Misra for R.2

Appeal No. 84 of 2011

**N.T.P.C. Limited
Versus
C.E.R.C. & Ors.**

.... Appellant (s)

...Respondent (s)

Counsel for the Appellant (s) :

Mr. M.G. Ramachandran
Ms. Swapna Seshadri
Ms. Swagatika Saho Mishra

Counsel for Respondent (s):

Mr. Pradeep Misra for R.2

Appeal No. 99 of 2011

**N.T.P.C. Limited
Versus
C.E.R.C. & Ors.**

.... Appellant (s)

...Respondent (s)

Counsel for the Appellant (s) :

Mr. M.G. Ramachandran
Ms. Swapna Seshadri
Ms. Swagatika Saho Mishra

Counsel for Respondent (s):

Mr. Manoj Dubey for R.13

Appeal No. 85 of 2010

N.T.P.C. Limited
Versus
C.E.R.C. & Ors.

.... Appellant (s)

...Respondent (s)

Counsel for the Appellant (s) :

Mr. M.G. Ramachandran
 Ms. Swapna Seshadri
 Ms. Swagatika Saho Mishra
 Mr. Pradeep Misra for R.2

Counsel for Respondent (s):

ORDER**APPEAL Nos. 59 & 84 of 2011**

We have heard the learned counsel for the parties. Written Notes has been filed by the learned counsel for the Appellant. The learned counsel for the Respondent is directed to file the Written Submissions on or before 18.07.2012 after serving copy on the other side.

Post the matters for reporting compliance on

01.08.2012.

APPEAL Nos. 85 of 2010 & 99 of 2011

Post the matters for further hearing on **01.08.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson